Illegal production of handlooms items by powerlooms

3781. SHRI NARENDRA KUMAR SWAIN: Will the Minister of TEXTILES be pleased to state:

- (a) whether Government has taken any steps to stop the illegal production of handlooms reserved items by powerlooms and their sales in the domestic market in the name of handloom saree/lungi/dhoti/shirting/dress material etc.; and
 - (b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF TEXTILES (SHRIMATI SMRITI ZUBIN IRANI): (a) and (b) The Government has been implementing the Handlooms (Reservation of Articles for Production) Act, 1985 for production of reserved items only on Handlooms and to protect the interest of handlooms weavers in the country. 11 textiles articles with some technical specifications are exclusively reserved for production on handlooms. Central Assistance is provided under the Scheme to ten eligible State Governments for effective implementation of the Act. Inspections are carried out in the field by respective State Handloom Departments and field officers of the Central Government for enforcing the provisions of the Act.

The Government has introduced 'Handloom Mark' to identify products woven on handlooms. Awareness creation activities are carried out from time to time to popularize these measures. 65 important and famous traditional handloom products have been registered under the Geographical Indications (GI) of Goods (Registration and Protection) Act, 1999. Registered users of GI products have rights under the Act to approach the respective police authorities to safeguard their interests against such illegal manufacturing/marketing of GI registered handloom products. State Handlooms and Textiles Departments have been advised to make special efforts to provide protection to such GI registered handloom products.

Funds for textile units in Telangana

3782. SHRI B. LINGAIAH YADAV: Will the Minister of TEXTILES be pleased to state:

- (a) the textiles units developed in Siricilla, Warangal districts in Telangana;
- (b) the funds granted/spent thereon; and
- (c) the incentives given to clusters in that State during the last three years, year-wise?

THE MINISTER OF TEXTILES (SHRIMATI SMRITI ZUBIN IRANI): (a) and (b) The Government is supporting the Special Purpose Vehicle (SPVs) formed by the Textile entrepreneurs and individual textile units for development of common infrastructure, common facilities, Group Worksheds and Installation of Technologically upgraded machineries in the form of subsidies under various schemes *viz.* Scheme for Integrated Textile Park, Integrated Processing Development Scheme, Group Workshed Scheme, Common Facility Centre and Amended Technology Upgradation Fund Scheme (A-TUFS), Schemes for the development of the Powerloom Sector (Power-Tex), Schemes for Technical Textiles, SAMARTH- The Scheme for Capacity Building in Textile Sector (SCBTS), Comprehensive Handloom Cluster Development Scheme (CHCDS), Silk Samagra, Rebate of State and Centre Taxes and Levies (ROSCTL) etc. These schemes are aimed at promotion/upgradation of textile industries/units all over the country including Siricilla, Warangal districts Telangana.

Under the above schemes, the Government provides financial assistance for raw materials, purchase of looms and accessories, design innovation, product diversification, infrastructure development, skill upgradation, lighting units, marketing of textile products and loan at concessional rates across the country, including Sircilla, Warangal districts in Telangana. The details of scheme-wise funds released in Telangana State for the last three years are given in the Statement (*See* below).

(c) The financial assistance provided for Block Level Clusters under National Handloom Development Programme in the State of Telangana in the last three years, year-wise is given below:—

Sl. N	No. Year	No. of Block Level Clusters sanctioned	Financial assistance released (₹ in crore)
1.	2016-17	6	1.48
2.	2017-18	-	-
3.	2018-19	-	0.11
	Total	6	1.59

The financial assistance provided under Handicrafts sector in the State of Telangana during the last three years is given below:—

201	6-17	201	7-18	2018-19			
Fund Sanctioned (in ₹ lakhs)	Artisans covered	Fund Sanctioned (in ₹ lakhs)	Artisans covered	Fund Sanctioned (in ₹ lakhs)	Artisans covered		
0	0	14.55	1280	7.90	300		

Scheme-wise funds released in Telangana state for the last three years

Sl. No.	Group Insurance Scheme		In-situ		Margin Money Subsidy-TUFS		•		Exposure Visit		Seminar/ Workshop		Yarn Bank		Common Facility Center (CFC)	
	No. of workers enrolled	₹ in crore	No. of looms upgraded	₹ in crore	No. of looms upgraded	crore	No. of meets conducted	crore	No. of weavers benefitted		No. of programmes conducted	crore	No. of projects approved	crore	No. of projects approved	crore
2016-17	8,436	0.24	492	1.390	492	1.390	1	0.10	50	0.012	2	0.009	1	0.50	-	0.03
2017-18	10,145	0.19		-	-	-			80	0.024	10	0.015	1	-	-	1.52
2018-19	9,718	0.16	2,891	3.352	2,891	3.352	1	0.10	20	0.012	1	0.003	1	-	-	-